

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA
UNSTARRED QUESTION NO. 1672
TO BE ANSWERED ON 11TH FEBRUARY, 2022

DEFENCE CANTEEN FACILITY TO DEPENDENTS OF EX- SERVICEMEN

1672. SHRIMATI KESHARI DEVI PATEL:

Will the Minister of DEFENCE
be pleased to state:

- (a) whether the dependents of Ex-servicemen are entitled to avail canteen facility from any defence canteen;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Ministry has issued any order to all defence canteens to allow dependents of the handicapped soldiers for purchasing goods and liquor from any canteen;
- (d) if so, the details thereof; and
- (e) whether the manager of some canteens, particularly headquarters' canteen, New Delhi have shown their unwillingness to give goods and liquor to the dependents; and
- (f) if so, the steps being taken in this regard?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

(a) & (b): Yes, Sir. The following dependents of Ex-Servicemen are entitled to avail canteen facilities from any defence canteen on the basis of verification by Unit Run Canteens (URCs) through official records:

- (i) Dependent parents of Armed Forces personnel (serving and retired)
- (ii) Daughter, upto 25 years of age or till getting married (whichever is earlier). Dependent unmarried / widow / divorcee daughters irrespective of age.
- (iii) Son, upto 25 years of age or till getting employed (whichever is earlier).

(c) & (d): Yes, Sir. Advisory has been issued to all canteens to permit dependents of handicapped soldiers for purchasing goods & liquor from any canteen.

(e) & (f): No, Sir.
